

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.10768-10769/2000

(From the judgement and order dated 07/07/2000 in FAO 266&265/97
of The HIGH COURT OF DELHI AT N. DELHI)

M/S. SPECTRUM TECHNOLOGIES, USA

Petitioner (s)

VERSUS

SPECTRUM POWER GENERATION CO. LTD. & ORS

Respondent (s)

(With Appln(s). for exemption from filing c/c of the impugned Judgment)
(With prayer for interim relief)
(With office report)

Date : 24/07/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. Kapil Sibal, Sr.Adv.
Mr. Manmohan, Adv.
Ms. Bina Gupta, Adv.
Ms. Vanita Bhargava, Adv.
Mr. Murli Krishanan, Adv.

For Respondent (s) Mr. TR Andhyarujina, Sr.Adv.
Mr. DP Gupta, Sr.Adv.
Mr. Rakesh Dwivedi, Sr. Adv.
Ms. PS Shroff, Adv.
Mr. Sunil Dogra, Adv.
Mr. AK Roy, Adv.
Ms. Haripriya Padmanabhan, Adv.
Mr. Manu Nair, Adv.
for M/s Suresh A. Shroff & Co.

For Res. No. 3 Mr. Shanti Bhushan, Sr.Adv.
Mr. Prashant Bhushan, Adv.

For Res.Nos. 14,
16 and 17 Mr. Davinder Singh, Adv.
for M/s. JBD & Co.

UPON hearing counsel the Court made the following
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SLP (C) Nos. 10768-10769/2000:@@
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Issue notice.

Notice on behalf of Respondent Nos. 1, 2, 4-12 and 15 is accepted by Mrs. PS Shroff. Mr. Prashant Bhushan accepts notice on behalf of Respondent No. 3 and Mr. Davinder Singh accepts notice on behalf of Respondent Nos. 14, 16 and 17. Six weeks' time is granted to file counter affidavit. Three weeks' time thereafter is granted to file rejoinder affidavit. List these petitions after nine weeks.

The other respondents may be served through Registry as well as by dasti service within four weeks.

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SLP (C) No. 1713/2000:@@
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Learned counsel for the petitioner states that in view of the fact that the High Court has decided the matter, this special leave petition is rendered infructuous and is, therefore, dismissed as such.

.SP1

(Alka Dudeja) (S. Krishnan)
Court Master Court Master

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
ITEM No.24 and 58 Court No. 6 SECTION XIV

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